

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:158
ANSWERED ON:23.03.2012
JUVENILE HOMES
Singh Baba Shri K.C.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of complaints received by the Government regarding the misuse of the juvenile homes in the country, State-wise;
- (b) if so, the details thereof and the action taken thereon;
- (c) the number of children reported missing from the juvenile homes in the country during each of the last three years and the current year, State-wise; and
- (d) the corrective steps taken/being taken by the Government to check such incidents and ensure proper working of the juvenile homes?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a)to(d): A statement is laid on the Table of the House.

Statement referred to in respect of part (a) to (d) of the Lok Sabha Starred Question No. 158 for answer on 23.03.2012 raised by Shri K.C. Singh 'Baba' regarding 'Juvenile Homes'

(a)&(b): No such complaint regarding misuse of juvenile homes has been received in the Ministry of Women and Child Development.

(c): The information is being collected and will be laid on the Table of the House.

(d): The Juvenile Justice (Care and Protection of Children) Act, 2000 and Model Rules there-under lay down the minimum standards of care required to be maintained in the Homes under the Act and mandate constitution of Inspection Committees by the State Government at State, District and City levels for carrying out inspections at least once in three months. Besides, the Model Rules also provide for setting up of Management Committees for management of every Home and monitoring the progress of each child. State Governments are being urged from time to time to set up, and ensure proper functioning of, such Inspection Committees and Management Committees to cover all Homes under the Act.

Further, to ensure proper functioning of the Homes under the JJ Act, and improve the quality of services being provided to the children, the Ministry of Women and Child Development is providing financial assistance to the State Governments/UT Administrations under the Integrated Child Protection Scheme (ICPS) for construction of new Homes, upgradation of facilities in existing Homes as well as for food, education, vocational training etc. for the children. Besides, the Ministry is also providing assistance for salaries, training and sensitization of staff working in these Homes to enable and equip them to take due care of the children.